617.

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

Mention

C.P.No. 135/KB/2014 IA-86/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th May, 2017, 10.30 A.M

Name of the Company		Sushil Kumar Agarwal & Anr.		
	68	-Vs		
		Eskag Sanjeevani P	vt. Ltd. & Ors.	
Under Section		397/398		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
١	Me. Vika	· Bainye]	Advocates for	Rij
2	Me. Azif	Bainye }	The Petilioners	30/05/17
3,	M. Nien	In Banerijee		
Li	Mr. Jishni	· Sala	Sourceli ter Rosporderts	37 = 12017

ORDER

Ld. Counsels for the petitioners and the respondents are present.

In this case parties are requested to comply with the earlier orders wherein it has been clearly indicated that necessary payment to the auditor firm may be made and the parties are to share equally among themselves for carrying out valuation etc. At this juncture any

other order will further delay the final decision of the issue. Both the parties are directed to make the payment to the auditor firm within 15 days failing which action shall be taken against the defaulting party.

(S. Vijayaraghavan) Member (T) (Vijai Pratap Singh) Member (J)